

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 973/2016
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. R. VARADHARAJAN
Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE PRINCIPAL BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 02.05.2017

NAME OF THE COMPANY

Baljeet Singh
V/s
Manuraj Hotels & Resorts Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 433(e)&(f), 434&439

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1	K. N. Singh	Adv.	Financial creditor	[Signature]
2	A. K. Chhabra	Adv.	Corporate Director	[Signature]

ORDER

Learned counsel for the petitioner after arguing for some time has applied for withdrawal of the Company petition and all other applications filed before the Tribunal with liberty to file a fresh petition after complying with necessary formalities envisaged under the Insolvency and Bankruptcy Code, 2016 and various Rules framed thereunder.

The prayer made by the learned counsel is accepted and liberty is granted in terms thereof.

[Signature]
(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

[Signature]
(R. VARADHARAJAN)
MEMBER (JUDICIAL)

02.05.2017
Vineet